

**Shri Dabhi:** May I know if the Government propose to give copies of this report to the Members of Parliament?

**Shri C. D. Deshmukh:** Copies are in the Library and they are available to the Members.

**Shri K. C. Sodhia:** There is a provision of a big grant under Head E.5, in the Budget of this organisation. I want to know to what agencies it is being paid.

**Shri C. D. Deshmukh:** I have not got at hand the document the hon. Member is referring to. The grant is, I think, to the Indian Statistical Institute for carrying out a part of the work.

**Shri Nanadas:** May I know whether this organisation has got any regional and provincial branches?

**Shri C. D. Deshmukh:** There are no regional branches.

**Shri Jaipal Singh:** The hon. Minister referred to some special surveys being carried out at the instance of Ministries. What special surveys have been carried out so far, and on behalf of which Ministry?

**Shri C. D. Deshmukh:** Labour and Rehabilitation, principally, apart from the Ministry of Finance.

**Mr. Deputy-Speaker:** Next Question. 1230. Member absent. Next Question 1232.

**An Hon. Member:** 1231, Sir?

**Mr. Deputy-Speaker:** That has been deleted. I will come back if there is anything to be corrected. No. 1232.

#### EDUCATION EXPERTS COMMITTEE

\*1232. **Shri Raghuramaiah:** Will the Minister of States be pleased to state:

(a) the terms of reference of the Education Experts Committee which has been appointed to enquire into the affairs of the Osmania University; and

(b) whether it will be open to the committee to elicit public opinion on all points including the proposal to transfer the University to Central control?

**The Minister of Home Affairs and States (Dr. Katju):** (a) A copy of the Resolution setting up the Committee, which contains the terms of reference, is placed on the Table of the House. [See Appendix VIII, annexure No. 36.]

(b) No.

**Shri Raghuramaiah:** May I draw the attention of the hon. Minister to the first line in the Resolution that "The Government of India in consultation with the Government of Hyderabad decided to reconstitute the Osmania University as a Central Institution.....". I recollect, last time when this subject came up an answer was given by the hon. Deputy Minister for Education (Some Hon. Members: This is a speech) that a final and irrevocable decision has not yet been taken. I would like to know how these two statements can be reconciled.....

**Shri P. T. Chacko:** On a point of order, Sir, I want to know whether the answer given was to question No. 1232.

**Dr. Katju:** Yes.

**Mr. Deputy-Speaker:** What is the point of order?

**Shri Raghuramaiah:** I was labouring to point out a certain inconsistency in the answers. Last time, in reply to a question whether an irrevocable and final decision has been taken on the Centre's taking over the Osmania University, the answer was, that no such decision was taken, and that the decision would be taken after the committee's recommendations are received. I find here, "The Government of India in consultation with the Government of Hyderabad decided to reconstitute the Osmania University as a Central Institution.....". I would be grateful if the two statements can be reconciled.

**Dr. Katju:** I think the Resolution represents the correct situation.

**Dr. Suresh Chandra:** How many times has this Expert committee met so far and what are the results of the deliberations of this committee?

**Dr. Katju:** I do not think the Committee has met so far.

**Dr. Suresh Chandra:** May I know why this Committee has not met so far?

**Dr. Katju:** I think that question should be put to the Committee.

**Dr. Suresh Chandra:** The Committee is not before the House, Sir, the hon. Minister should tell us the reasons.

**Shri Ramachandra Reddi:** May I know whether the Inter-University Board has been consulted in this behalf?

مستتر آف ایجوکیشن اینڈ نیچرل

ریسورسز اینڈ سائنٹیفک ریسرچ - مولانا

آزاد : نہیں اس کا اس سے کوئی تعلق  
نہیں ہے -

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): No, it has nothing to do with this.]

Shri Sivamurthi Swami: May I know whether the Ministry has received any representation from the people against the appointment of this Committee?

مولانا آزاد : نہیں ہمارے سامنے  
کوئی ایسی بات نہیں آئی -

[Maulana Azad: No, we have not received anything of that kind.]

Shri Meghnad Saha: When a Committee does not meet, is it not the duty of the Ministry to see that it meets?

مولانا آزاد : مستری دیکھیگی -  
لیکن بہر حال یہ کام اسٹیٹ  
گورنمنٹ کا ہے کہ وہ دیکھے کس طرح  
کام کو آگے بڑھایا جائے -

[Maulana Azad: The Ministry will see to it but it is, in any case, the duty of the State Government to see how the work is to be carried on.]

ڈا॰ سuresh چندر : जब मेम्बरो को मिलने का वक्त नहीं है तो उन को मुकरर क्यों किया गया ?

مولانا آزاد : میں نہیں سمجھتا  
کہ وقت نہ ملنے کی وجہ سے کمیٹی  
کا جلسہ نہیں ہوا - کوئی اور وجہ  
ہوگی -

[Maulana Azad: I do not think it was through lack of time that the Committee failed to meet; there must be some other reason.]

Shri T. S. A. Chettiar: May I know whether the decision of its being made into a Central University will be taken on the recommendations of this Committee?

مولانا آزاد : یہ کمیٹی اس لئے  
بتھائی گئی ہے کہ اگر اسے سنٹرل  
یونیورسٹی بنایا جائے تو کہا-کہا سوال  
پیدا ہوتے ہیں جن پر فور کرنا چاہیئے -  
کمیٹی کی جب رپورٹ ہمیں ملے گی  
تو معاملہ کا پورا نقشہ ہمارے سامنے  
آئے گا -

[Maulana Azad: This Committee has been appointed to ascertain what are the problems that would arise as a consequence of its conversion into a Central University and which should have to be considered. We shall have a full picture before us only on receipt of the Committee's report.]

Dr. Suresh Chandra: Does it follow from the statement of the Minister that an irrevocable decision has not been taken yet with regard to the transfer of the Osmania University to the Centre?

مولانا آزاد : جناب مہربانی کر کے  
سوال کو پھر دہرا دیجئے -

[Maulana Azad: The question may please be repeated.]

ڈا॰ سuresh چندر : मेरा सवाल यह है कि आप के बयान से ऐसा मालूम होता है कि अभी तक इस यूनिवर्सिटी का सेंटर में आना तय नहीं हुआ है, क्या यह सच है ?

مولانا آزاد : نہیں میرا یہ مقصد  
نہیں تھا - میرا مقصد یہ تھا کہ سنٹرل  
یونیورسٹی ہونے کی صورت میں جو  
اہم اور ضروری سوائل اٹھتے ہیں ان پر  
ایکسپریٹ کمیٹی فور کریگی تاکہ پورا  
نقشہ ہمارے سامنے آ جائے -

[Maulana Azad: No, I did not mean that. I meant that the Expert Committee would consider the grave and important problems arising as a consequence of the creation of a Central University so that we might have a full picture before us.]

**Shri Raghuramaiah:** In further clarification of the Statement laid on the Table of the House, may I know whether, considering that this University is the only University in Hyderabad, the present popular Government or the University Senate has been consulted in the matter before the Government of India took this decision?

مولانا آزاد : ظاہر ہے گورنمنٹ آف  
انڈیا نے اس بارے میں جو رائے قائم  
کی تھی وہ امتیخت گورنمنٹ سے مشورہ  
کر کے کی تھی -

[Maulana Azad: Evidently the decision taken in this behalf by the Government of India was in consultation with the State.]

**Mr. Deputy-Speaker:** Yes, it is in consultation with them.

#### WRITTEN ANSWERS TO QUESTIONS

##### LABOUR DISPUTE BETWEEN MANAGEMENT AND WORKERS OF JAGJEET SUGAR MILLS

\*1230. **Shri A. N. Vidyalkar:** Will the Minister of States be pleased to state:

(a) whether it is a fact that a serious labour dispute has arisen between the management of the Jagjeet Sugar Mills, Phagwara (Patiala and East Punjab States Union, now under the President's rule), and the Mill workers, and that about 1,000 workers have been sent on forced leave and the Mill has stopped working;

(b) whether it is a fact that two of the workers are on hunger-strike; and

(c) if so, what steps Government are taking or propose to take in the matter?

**The Minister of Home Affairs and States (Dr. Katju):** (a) There was an industrial dispute between the workers and the management of the Jagatjit Sugar Mills Company Limited, Phagwara. The Mill was closed on the 5th March 1953 as a result of an illegal strike by the labourers.

45 P.S.D.

(b) Two workers went on hunger strike on the 24th February 1953 but called it off on the 11th March 1953.

(c) The management of the factory was asked to resume work but as their machinery was out of order they could not do so.

##### STRENGTH OF EACH GRADE UNDER THE CENTRAL SECRETARIAT SERVICE

948. **Shri Ramananda Das:** (a) Will the Minister of Home Affairs be pleased to state the strength (permanent and temporary) of each Grade under the Central Secretariat Service (R & R) Scheme?

(b) How many persons have been appointed so far in each Grade?

(c) How many Scheduled Castes employees are there in each Grade?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) The Authorised Permanent Strength of various Grades of the Service is as shown below:—

Grade I Under Secretary	180
Grade II Superintendent	300
Grade III Assistant Superintendent	400
Grade IV Assistant	1800

The Authorised Temporary Strength of Grade II is fixed every 6 months on the basis of the number of officers of the Grade required and the number of permanent officers available to hold Category B posts after excluding officers on leave, deputation, etc. The temporary strength for the half year beginning with 1st November 1952 has been fixed at 274.

Officiating appointments of Under Secretary, Assistant Superintendent and Assistant are made to the extent necessary to man all duty posts and no formal orders regarding the temporary strength of these grades have been issued. It is proposed to constitute "Regular Temporary Establishments" of Assistant Superintendents and Assistants with approximate strengths of 360 and 1200 respectively.

(b)	Permanent	Temporary
Grade I	167	119
Grade II	261	187
Grade III	289	390
Grade IV	1586	..

**NOTE.**—Formal temporary appointments to Grade IV of the Central Secretariat Service will be made after the constitution of the Regular Temporary Establishment.